## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

O.A. No.60/1214/2017 Date of decision: 04.07.2019

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**CORAM:** HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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Chander Shekhar, aged 39 years, (Group A), son of Shri D.R. Sharma, R/o House No.288, Sector-22A, Chandigarh, presently working as Assistant Executive Engineer, Electricity Operation Sub Division No.4, Sector-15, Chandigarh.

...APPLICANT

## **VERSUS**

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- 1. Union Territory, Chandigarh through its Administrator.
- 2. The Special Secretary, Engineering, Chandigarh Administration, Sector-9, U.T. Chandigarh.
- 3. Chief Engineer, Sector-9, U.T. Chandigarh.

...RESPONDENTS

**PRESENT**: Ms. Mandeep Kaur vice Sh. A.D.S. Bal, counsel for the applicant.

Sh. Vinay Gupta, counsel for the respondents.

## ORDER (Oral)

## **SANJEEV KAUSHIK, MEMBER (J):-**

1. Learned counsel for the respondents fairly submitted that the department is reconsidering the claim of the applicant for grant of time bound pay scale on completion of 9 years of service from the date when it was due. He informs the Court that earlier he was not granted benefit because a charge-sheet against him was pending and now he has been exonerated in the charge-sheet. Therefore, he prayed that

- since respondents themselves are considering the claim of the applicant from due date, this petition be disposed of, as such.
- 2. Learned proxy counsel for the applicant submitted that respondents may be directed to release benefit in a time bound manner.
- 3. Considering the consensus reached between the parties, based upon statement of learned counsel for the respondents, as noticed above, this O.A. is disposed of with a direction to the respondents to release benefit in favour of the applicant within a period of one month from the date of receipt of a certified copy of this order. No costs.

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(SANJEEV KAUSHIK)
MEMBER (J)

Date: 04.07.2019.
Place: Chandigarh.

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